

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.202
TA (IBC)- 02(PB)/2023

IN THE MATTER OF:

Shree Sukhakarta Developers Private Limited ... Petitioner/Applicant
v.
One Capital Limited ... Respondent

Order Under Rule 16(d) NCLT, 2016

Order delivered on 14.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Abhishek Kothari, Adv.i/b Mr. Nitin Mishra,
Adv.
For the Respondent : Mr. Ved Chetan Patil, Adv.

ORDER

Ld. Counsel Mr. Abhishek Kothari appeared through VC on behalf of the Applicant and stated that he could not serve on the Respondent without the proper details.

Ld. Counsel Mr. Ved Chetan Patil also appeared through VC on behalf of the Respondent and undertakes to give all the details, so that the service can be completed.

At the request of the Ld. Counsels, list the matter for a physical hearing on 14.04.2023.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

14.03.2023
Vinod Arora